

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 573 of 2020**

**IN THE MATTER OF:**

**Navneet Jain**

**...Appellant**

**Vs**

**Manoj Sehgal,  
RP of Sarbat Cotfab Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Harsh Garg, Advocate**

**For Respondents: Mr. Kunal Godhwani, Advocate for Respondent  
No. 1**

**Mr. Suresh Dutt Dobhal, Advocate for COC**

**ORDER**  
**(Through Virtual Mode)**

**26.06.2020** Heard Learned Counsel for the Appellant – Promotor/  
Shareholder. For Respondent No. 1, Learned Advocate Mr. Kunal Godhwani  
takes the Notice and seeks time for filing of Reply Affidavit. For filing Reply  
Affidavit, three weeks' time is granted from today.

In respect of Respondents No. 2 & 3, Notices are ordered returnable by  
24.07.2020. Let notices be issued on Respondents No. 2 & 3 by Speed Post.  
Requisites along with process fee, if not filed, be filed by 29.06.2020. If the  
Appellant provides the e-mail address of Respondents No. 2 & 3, Let Notices be  
also issued through e-mail.

Mr. Suresh Dutta Dobhal, Learned Advocate, who represents for 'Phoenix  
Arc Pvt. Ltd., but not arrayed as a party to the present Appeal, seeks time to file  
an 'Interlocutory Application' to get itself impleaded as an 'Intervenor'.

Accordingly, he is permitted file an 'Intervenor Application' by 24<sup>th</sup> July, 2020. It is made clear that after filing of 'Intervenor Application', copy of the same shall be served to the Learned Counsel for the Appellant, to the Learned Counsel for the Respondent No. 1 as well as the Learned Counsel for the Respondents No. 2 & 3 well before the next date of hearing.

List the Appeal on **24<sup>th</sup> July, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[Justice Jarat Kumar Jain]  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Nn*